

Regularisation of employees on contract basis in ONGC

†2152. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:-

(a) the necessary action taken by his Ministry on the suggestion of Oil and Natural Gas Commission (B.O.P.) Employees Organisation for regularization of the pharmacists and dressers engaged on contract basis in various units of ONGC by Oil and Natural Gas Corporation Limited (ONGCL);

(b) whether his Ministry is going to formulate new policy in this regard since, this is an important issue; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) { There is no policy to regularize the services of Pharmacist and dressers presently engaged on contract basis in Oil and Natural Gas Corporation (ONGC). However, as and when vacancies arises, those engaged on contract basis and fulfilling the eligibility criteria, can also apply for consideration along with others, as per the normal recruitment procedure for final selection in ONGC.

Implementation of MGNREGS

2153. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the money spent by Government on the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) Flagship Scheme of UPA Government from launching up to till date;

(b) the fund allocated to State Government under this scheme till date, State-wise;

(c) the reasons for not conducting detail study about assets generated under MGNREGS despite huge money spent by Government, there is no any real development work occurs by this Scheme which is really helpful to people; and

(d) the details of stringent action taken by Government to punish the culprits of malfunctioning of this scheme till date and the number of such cases under investigation, State-wise ?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is demand driven and funds are released to State/Districts on the basis of advance projection of labour demand. The details of fund released by the Central Government to States/Union Territories for implementation of MGNREGA from 2006-07 onwards given in Statement (See below)

(c) Professional Institutions/Agencies are engaged from time to time to conduct studies and surveys on implementation of MGNREGA including studies on assets generated. A census of works executed under MGNREGA during the period 2006-2009 has been carried out in 4 selected districts of 4 States viz. Umaria District, Madhya Pradesh, Sirohi District, Rajasthan, Deogarh District, Odisha and Vizianagaram District, Andhra Pradesh by the National Institute of Rural Development (NIRD), Hyderabad. The reports have been shared with the concerned State Government for taking follow up action on the finding of census of works, as implementation of the Act is done by the State Government in accordance with the Schemes formulated by them.

(d) The Ministry receives a large number of complaints about implementation of MGNREGA in the country. All complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action, including investigation, as per law. As implementation of MGNREGA is done by the state Governments in accordance with the Schemes formulated by them as per the provisions of the Act and as per Section 18 of the Act, it is the responsibility of the concerned State Governments to make available to the District Programme Coordinator and the Programme Officers necessary staff and technical support as may be necessary for the effective implementation of the Scheme, it is the concerned State Governments to devise procedures and measures for effective implementation of the Act, to deal with cases related to irregularities and malfunctioning in the Scheme including lodging of criminal cases and other action against persons involved.

Statement

Central Funds released under MGNERGA (Rs. In lakh)

No.	States	2006-07	2007-08	2008-09	2009-10	2010-11	2011-12	2012-13
1		3	4	5	6	7	8	9
1.	Andhra Pradesh	102541.43	137105.40	321910.19	378160.23	741807.00	147757.89	0.00
2.	Arunachal Pradesh	1450.85	1265.38	2948.84	3386.17	3528.47	6078.58	0.00
3.	Assam	26550.85	52175.01	95872.16	77888.50	60928.65	42685.80	0.00
4.	Bihar	54831.38	46707.83	138819.05	103278.45	210365.46	130073.42	0.00
5.	Chattisgarh	71850.74	114415.71	166449.34	82710.30	168504.95	163855.88	0.00
6.	Gujarat	7433.94	5915.71	16419.20	77729.70	89486.13	32429.03	0.00
7.	Haryana	3589.39	4840.97	13656.65	12400.38	13100.11	27512.23	0.00
8.	Himachal Pradesh	4667.64	12754.06	40974.63	39542.50	63625.00	31138.16	0.00
9.	Jammu & Kashmir	4136.37	7071.37	10472.53	17568.95	31359.89	78130.96	0.00
10.	Jharkhand	55854.59	65069.07	180580.14	81216.22	96286.92	123733.08	0.00
11.	Karnataka	24850.69	25869.52	39851.14	276998.19	157305.00	66256.92	70000.00
12.	Kerala	3739.51	6900.55	19887.32	46771.42	70423.24	95105.43	0.00
13.	Madhya Pradesh	190944.20	260279.82	406111.54	351923.66	256576.96	296851.28	0.00
14.	Maharashtra	21815.64	2923.75	18756.08	24965.06	20471.11	104043.62	0.00
15.	Manipur	1692.89	6184.13	36540.97	43681.36	34298.83	62496.73	0.00

Written Answers

[24 APRIL, 2012]

to Unstarred Questions

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1	3	4	5	62	7	8	9
16. Meghalaya	3224.68	5918.73	7802.60	21136.81	20980.84	28498.33	0.00
17. Mizoram	2023.90	3343.49	15194.15	27697.03	21602.83	32956.72	0.00
18. Nagaland	910.11	4399.59	26805.72	56292.34	51156.84	67346.57	0.00
19. Odisha	78380.49	53695.69	87843.67	44581.26	156186.38	97821.72	0.00
20. Punjab	3445.75	2972.32	6775.32	14318.45	12879.17	11429.36	0.00
21. Rajasthan	78041.00	105600.20	652157.16	594264.49	278882.00	161969.60	0.00
22. Sikkim	691.50	629.75	4097.14	8857.35	4448.55	10079.77	0.00
23. Tamil Nadu	18409.21	51609.09	140126.58	137118.92	202489.77	281552.22	0.00
24. Tripura	2754.66	17016.45	46036.60	88636.01	38260.70	95932.57	0.00
25. Uttarakhand	4470.60	11003.65	10116.44	27960.22	28980.93	37351.42	0.00
26. Uttar Pradesh	56914.69	166589.89	393390.13	531887.16	526658.86	424048.00	0.00
27. West Bengal	38868.84	88262.88	92275.09	178728.96	211761.00	259703.16	105400.72
28. A & N Island	NA	135.00	702.75	241.15	768.63	1643.85	0.00
29. D & N Haveli	NA	45.00	45.10	39.20	47.73	100.00	0.00
30. Daman & Diu	NA	90.00	21.86	0.00	0.00	0.00	0.00
31. Lakshadweep	NA	45.00	262.26	200.00	233.85	35.00	0.00
32. Pondicherry	NA	45.00	419.44	459.93	2982.05	100.00	0.00
33. Goa	NA	114.00	618.21	20.72	507.76	259.64	0.00
34. Chandigarh	NA	45.00	20.00	0.00	NA	NA	NA
TOTAL	864085.53	1261039.01	2993960.00	3350661.09	3576895.33	2918976.94	175400.72

NA = Not Applicable